

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH: ALLAHABAD.

ALLAHABAD, THIS THE 19th DAY OF APRIL, 2006.

QUORUM : HON. MR. A.K. BHATNAGAR, J.M.

ORIGINAL APPLICATION NO.180 OF 2004

Rafiq Hussain, Retired Assistant Post Master, Son of, Late Hafiz Abdul Razak, resident of, 88/500, Humayun Bagh, Chamanganj, Kanpur Nagar.

..... Applicant.

Counsel for applicant : Shri ~~S.~~ S. Srivastava

Versus

1. The director of Postal Audit Accounts, Sector-D, Aliganj, Lucknow.
2. The Chief Post Master, Kanpur Nagar, H.P.O. 208001.
3. The S.P.M., Fahimabad, Kanpur Nagar.
4. Union of India through Secretary, Department of Post, Ministry of Communication, New Delhi.

..... Respondents.

Counsel for Respondents : Sri S. Singh.

ORDER

HON. MR. A.K. BHATNAGAR, J.M.

At the very outset, counsel for the respondents pointed out that the reliefs claimed by the applicant in this O.A. have been granted to him as stated in Paras 2 and 3 of the Counter. It is clearly mentioned in Para 3 that "in compliance of the order passed by the P.M.G., Kanpur, the grievance of the applicant has been settled and all the payments have been made to the applicant". Counsel for the applicant fairly concedes the contention of the respondents' counsel.

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2. After hearing the counsels and on perusal of paras 2 and 3 of the C.A., I find that the O.A. has become infructuous. In view of this, the O.A. is dismissed as having become infructuous.

No order as to costs.

J.M.

Asthana/